

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 22.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/1482/2024 in CP(IB) No.390/95/HDB/2020
NAME OF THE COMPANY	Mulpuri Siva Ramakrishna & Athena Chhattisgarh Power Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Mulpuri Siva Ramakrishna & Athena Chhattisgarh Power Ltd
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/1482/2024

Present: Ld. Counsel Ms. M. Vazra Laxmi for the Applicant.

Report of RP is taken on record. There is no repayment plan and there is also no chance of resolving of the insolvency process. Accordingly, the CP is allowed and the FC is allowed to file an application for Bankruptcy Process under Section 121 of IBC.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)